

IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION

MISCELLANEOUS APPLICATION NO. 1929 OF 2024
(@ I.A. No. 187424/2024)

IN

CRIMINAL APPEAL NO. 1534 OF 2022

SIDHIQUE KAPPAN

... APPLICANT/
APPELLANT(S)

VS.

THE STATE OF UTTAR PRADESH

... RESPONDENT(S)

O R D E R

1. This Miscellaneous Application seeks modification of the order dated 09.09.2022, passed by this Court in Criminal Appeal no. 1534 of 2022, whereby the appellant was granted bail subject to certain terms and conditions.

2. Heard the learned counsel appearing for the respective parties.

3. By order dated 09.09.2022, while granting bail this Court passed the following order:

"B. It shall be the conditions of bail:

i. Upon release, the appellant shall stay in the city of Delhi and within the jurisdiction of Nizamuddin Police Station and shall not leave the city of Delhi without express permission of the trial court; that the appellant shall record his presence in the concerned police station every

Monday in a register maintained for the purpose; that this condition shall be applicable for first six weeks from the date of release.

ii. After six weeks, the appellant shall be at liberty to go back to his native place and stay at Mallapuram in Kerala but shall report at the local police station in similar fashion that is to say on every Monday and mark his presence in the register maintained in that behalf."

4. Having considered the matter in detail, we are of the opinion that the condition no. B(ii) with respect to marking attendance before the local police station as directed in our order dated 09.09.2022 can be relaxed due to passage of time, during which period there are no complaints whatsoever against the appellant. Condition no. B(ii) is hereby relaxed.

5. As regards the other prayers in the application, we are not inclined to pass any orders. We leave it to the appellant to adopt such measures as he may deem fit and appropriate.

6. With these observations, IA No. 187424 of 2024 and Miscellaneous Application stand disposed of.

.....J.
[PAMIDIGHANTAM SRI NARASIMHA]

.....J.
[SANDEEP MEHTA]

NEW DELHI;
NOVEMBER 04, 2024.

ITEM NO.3

COURT NO.14

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Miscellaneous Application No. 1929/2024 in CrI.A. No. 1534/2022

(Arising out of impugned final judgment and order dated 09-09-2022 in CrI.A. No. No. 1534/2022 passed by the Supreme Court Of India)

SIDHIQUE KAPPAN

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH

Respondent(s)

(FOR ADMISSION and IA No.187424/2024-APPLICATION FOR SEEKING RELAXATION FOR CONDITIONS OF BAIL)

Date : 04-11-2024 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA
HON'BLE MR. JUSTICE SANDEEP MEHTA

For Petitioner(s) Mr. Haris Beeran, Adv.
Mr. Azhar Asees, Adv.
Mr. Anand B Menon, Adv.
Ms. Pallavi Pratap, AOR

For Respondent(s) Mr. Sharan Dev Singh Thakur, Sr. A.A.G.
Ms. Ruchira Goel, AOR
Mr. Sharanya Sinha, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. IA No. 187424 of 2024 and Miscellaneous Application stand disposed of in terms of the Signed Order.
2. Pending application(s), if any, shall stand disposed of.

(KAPIL TANDON)
COURT MASTER (SH)

(NIDHI WASON)
COURT MASTER (NSH)

(Signed Order is placed on the file.)